## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1997 ANSWERED ON:09.03.2010 CRIME AGAINST SC ST AND MINORITY COMMUNITIES

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## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cases of crimes/atrocities against the SCs/STs/Weaker and Minority community are on the rise in the country;
- (b) if so, the details thereof alongwith the total number of such cases registered, accused arrested, cases solved/unsolved, trial started and conviction achieved during each of the last three years and the current year, State-wise and crime-wise including murder, rape, riots, sexual harassment, atrocities and criminal assault on priests and nuns;
- (c) the steps taken by the Government to check such incidents and provide protection cases within a fixed time-frame;
- (d) the steps taken by the Government to check such incidents and provide protection to members of such communities including women;
- (e) whether the Government proposes to strengthen the relevant provisions of the criminal laws to provide speedy trial and justice in such cases, and
- (f) if so, the details thereof?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

- (a) & (b): As per information maintained by National Crime Records Bureau (NCRB), the State/UT-wise details of cases registered, cases chargesheeted, cases convicted, persons arrested, persons chargesheeted and persons convicted under different heads of crimes against SCs and STs during 2006-2008 are enclosed at Annexure-I & II respectively. Information on crimes against weaker section, minority community, priests and nuns is not maintained separately at NCRB.
- (c) to (f): As per seventh Schedule, to the Constitution of India, "Police" and "Public Order" are State subjects and as such the primary responsibility of prevention detection, registration, investigation and prosecution of crimes, lies with the State Governments/UTs, However, Government of India is deeply concerned with the welfare of all weaker sections of society including SCs/STs, minority communities and women. The Central Government, through various schemes augments the efforts of law enforcement agencies and welfare departments of States/UTs responsible for ensuring protection and well being of the SCs/STs, and other vulnerable sections of the society.

State Governments/UT Administrations have also been advised from time to time to ensure Vigorous and conscientious enforcement of the Statutory Provisions and the existing legislations relating to Crime against Scheduled Castes and Scheduled Tribes, sensitizing the law enforcement machinery towards crime against SCs/STs by way of well structured training programmes, sensitization of police personnel in the implementation of PCR Act and the SC/ST (POA) Act, setting up of fast track courts and special courts for speedy trial and conviction in cases of crime against SCs/STs, identification of atrocity prone areas for prevention of crime, etc.

Amendments have been made in the CrPC, in 2009 to provide for speedy enquiry and trial in case of offences of rape against women and children.